

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.442/95

Friday, this the 31st day of March, 1995.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

PT Janaki,
Headmistress,
Government Girls High School,
Malappuram. - Applicant

By Advocate M/s Santhosh & Rajan

Vs.

1. Union of India represented by
the Secretary,
Ministry of Finance,
New Delhi.
2. Chief General Manager,
Telecommunication Department,
Thiruvananthapuram.
3. General Manager,
Telecommunication Department,
Secondary Switching Area,
Kozhikode.
4. The Pension Payment Officer,
Sub Post Office,
Dun Hill, Malappuram. - Respondents

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PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

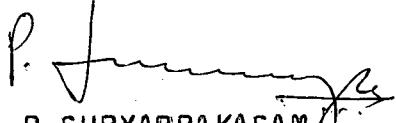
Applicant seeks a declaration that she is entitled
to receive 'relief' on family pension. A consequential
direction to respondents to pay the same is also sought.

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In Union of India Vs. Vasudevan Pillay 1995(1) KLT SC 410, a similar prayer has been declined by the Supreme Court. But counsel for applicant submits that a review application is being filed.

2. Following the decision of Supreme Court, we dismiss the application. Applicant may seek review in the event of Supreme Court reviewing the judgement reported in 1995(1) KLT SC 410. No costs.

Dated, the 31st March, 1995.


P. SURYAPRAKASAM
JUDICIAL MEMBER


P. VENKATA KRISHNAN
ADMINISTRATIVE MEMBER

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